Intelligence input regarding Delhi High Court blast

239. SHRI A. ELAVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether terrorists once again attacked Delhi High Court;
- (b) whether Government had any intelligence input regarding this attack;
- (c) if so, the details thereof;
- (d) the number of persons killed/injured and the details of compensation paid to victims; and
- (e) the details of the mechanism and stringent anti-terror policy in place in view of the recent bomb blast in Delhi High Court to check the terrorist activities and terrorists infiltration in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir, a bomb blast occurred in Delhi High Court on 7.9.2011.

- (b) and (c) No, Sir.
- (d) 15 persons were killed and 66 persons were injured. Till date, a sum of 249.80 lakhs have been disbursed as *ex-gratia* by the Government of NCT of Delhi and under the Central Assistance Scheme to the Next of Kin of those who have died and, the injured.
- (e) Government is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cases, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various Measures which inter-alia, include augmenting the strength of Central Para-Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and are-organizing of Multi-Agency Centre to enable it to function on 24×7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance and patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a

part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to *inter-alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also, at the multi-level bi-lateral interactions.

Committee to examine issue of honour killings

240. SHRI A. ELAVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has constituted any committee to examine the issue of honour killings;
 - (b) if so, the details thereof and the recommendations made by the committee;
- (c) whether Government proposes to frame a law to prosecute persons/groups involved in honour killings in the country; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes, Sir. A Group of Ministers (GoM) has been constituted to deliberate on the issue relating to honour killing. The GoM has not yet completed its deliberation.

Formation of new Telangana State

†241. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has decided to constitute a new Telangana State; if not, the reasons therefor;
- (b) whether Government is fully aware of the public movement spread in Telangana region;
 - (c) if so, the reasons for the delay in view thereof; and
- (d) whether Srikrishna Commission had recommended not to create Telangana State; if so, the manner in which Government is implementing the recommendation of the said Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Government of India had set up a five member

 $[\]dagger \text{Original notice}$ of the question was received in Hindi.